

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

O.A.NO. 74 of 1992.

Between

Dated: 4.2.1992.

- 1. V.V.S.Ramarathanam.
- 2. C.Jayashanker.
- 3. T.Satyanandam.

... Applicants

And

- 1. Union of India represented by the Secretary to Government, Ministry of Home Affairs, Department of Personnel, New Delhi.
- 2. Union Public Service Commission represented by its Secretary, Dholpur House, Shahjahan Road, New Delhi.

... Respondents.

Counsel for the Applicants : Shri. N.Ramamohan Rao.
 Counsel for the Respondents : Shri. N.Bhaskar Rao, Addl. CGSC.

CORAM:

Hon'ble Mr. R.Balasubramanian, Administrative Member
 Hon'ble Mr. C.J.Roy, Judicial Member.

The Tribunal made the following order:-

Sri Subba rao, Proxy counsel for Sri N.Ram Moha Rao, learned counsel for the applicants and Sri Naram Bhaskar Rao, learned counsel for the Respondents are present and heard. M.A.133/92 is filed stating that they have a common interest and they are entitled for the relief arising out of the same cause of action. Hence M.A. is allowed. The facts and the legal positions are settled in OA 64/92 and this Bench passed orders rejecting OA 64/92 at the admission stage itself. Since it is a covered casewe do not see any reason to admit and hear the case again. Accordingly the case is rejected at the admission stage itself. No costs.

[Signature]
 Deputy Registrar(J)

Copy to:-

- 1. Secretary to Government, Ministry of Home Affairs, Department of Personnel, Union of India, New Delhi-110 001.
- 2. Secretary, U.P.S.C. Dholpur House, Shahjahan Road, New Delhi-01.
- 3. One copy to Shri. N.Rama Mohan Rao, 714, Brindavan Apartment Redhills, Hyd-bad.
- 4. One copy to Shri. N.Bhaskar Rao, Addl. CGSC, CAT, Hyd
- 5. One spare copy.

Rsm/-

[Handwritten mark]



AS/6/2

O.A. 77/92

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

~~THE HON'BLE MR. V.C.~~

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)
AND

~~THE HON'BLE MR. T. CHANDRASEKHAR REDDY :
M(JUDL)~~

AND

THE HON'BLE MR. C. J. ROY : MEMBER (JUDL)

DATED: 4.2.1992

ORDER/JUDGMENT:

~~R.A./C.A./ M.A. No.~~

in

O.A. No.

74/92

~~T.A. No.~~

(~~W.P. No.~~)

Admitted and interim directions
issued.

Allowed

Disposed of with directions.

Dismissed at admission stage itself

Dismissed as withdrawn

Dismissed for default.

M.A. Ordered/ Rejected

No order as to costs.

DVM

Central Administrative Tribunal
DEPARTCH
10-2-92
HYDERABAD BENCH.

2